

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
IB-690/ND/2022
IA/1516/2024

IN THE MATTER OF:
Ms. Sadhna Goel

...PETITIONER

Vs.

Punjab National Bank and Ors.

...RESPONDENT

Section
U/s 94(1) of IB Code, 2016

Order delivered on 23.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the RP

:Mr. Gaurav Rohilla, RP.

ORDER

IA/1516/2024

This is a report filed by the RP under Section 99 of the IBC. Resolution Professional in person is present. Ld. Counsel on behalf of the Personal Guarantor is present and accepted notice for filing reply to the report filed by the RP. Issue notice to the Financial Creditor for filing their response. Notice be issued by all modes and proof of service be filed. List the matter on **03.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)